NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1348/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES:

Vivek Chopra

V/s.

TPG Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Kupesh Josh Down for Petitioner.

ORDER

C.P. No. 1348/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- The Petition is filed on 05.09.2017 by the Operational Creditor in respect of outstanding debt of Rs. 1,02,68,777/- which is inclusive of interest.
- The Petitioner has placed evidence of delivery of Notice under section 8 of the Code in the Petition. The name of the IRP not yet proposed.
- The name of the IRP to be proposed. The Petitioner shall also intimate the next date of hearing to the debtor and place on record the Affidavit of service.
- For compliance listed for hearing on **08.11.2017**.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 28.09.2017 M.K. Shrawat Member (Judicial)